

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 206**  
**Appeal No-89/252/ND/2023**  
**IA-33/2024**

**IN THE MATTER OF:**

**Bolt Exim Pvt. Ltd. & Ors.**

**... Applicant/Petitioner**

**Versus**

**RoC & Anr.**

**...**

**Respondent**

**Under Section: 252(1)**

**Order delivered on 04.06.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Sameer Srivastava, Adv. Vinay Kumar, Adv. Sidharth

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**Appeal No-89/252/ND/2023 and IA-33/2024:** As can be seen from the order dated 30.01.2024, the Restoration Application could be allowed and the Appeal No. 89/2023 is restored to its original position. Nevertheless, the RA is shown as pending. Necessary corrections may be carried in the cause list and the Review Application should not be shown as pending in any future cause list. Probably, the mistake in the cause list has crept for the reason that in the order dated 08.03.2024, the request for adjournment made by the Ld. Counsel appearing for the Appellant could be shown against the RA-02/2024. It is quite unfortunate that such mistakes are committed repeatedly. The supporting staff should ensure proper care while discharging their duty. Nevertheless, there is no appearance on behalf of the RoC.

Issue fresh notice to the Respondent returnable on 20.08.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be

filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List on 20.08.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**